

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

47.

CP/131(MB)2023

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 18.05.2023

NAME OF THE PARTIES:

Mohan Tolaram Kukreja

Vs

Saiom Developers Private Limited

SECTION: 241(1), 242(4) OF THE COMPANIES ACT 2013.

ORDER

The Court is convened through Video Conference.

1. Mr. Nausher Kohli a/w Mr. Gaurav Shrawat, Ms. Bhavika Thakkar and Adv. Meet Pandya, Ld. Counsel for the Petitioners present. Mr. Anant Narayan, Ld. Counsel for the Respondent No 6 present.
2. Statutory Auditors are directed to look into the facts pertaining to diversion of funds by the existing management, as alleged in the petition, and to file their report before 02.06.2023.
3. The Respondent Company shall not make any payment to the parties to this petition, their relatives and associate concern(s) directly or indirectly, until further directions from this Tribunal in this regard.
4. Counsel seeks two weeks' time.
5. List this matter on 06.06.2023.

Sd/-

PRABHAT KUMAR
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)